

**Shri Tyagi (Dehra Dun):** This is a constitutional Bill, which is, to some extent, controversial as well. It has to be referred to the various Legislative Assemblies. They are sitting these days. If it is postponed, I am afraid there will be no time for referring it to the Legislative Assemblies. They might get adjourned, and we might not get their response. Therefore, I suggest that we might ask the Joint Committee to expedite and present the report in time, so that it can be considered here and referred to the various State Legislatures in time.

**Shri Hari Vishnu Kamath (Hoshangabad):** I am Sorry, and partly glad also, that Shri Tyagi raised this point. May I submit that precisely because it is a Constitution (Amendment) Bill, we should not hustle it? It should not be taken lightly. I submit that the more time we take in the Committee, the less time we will take in the House.

As regards the other point he has raised, that being a Bill of this kind, it has to be ratified by the Legislatures of the various States, the time-schedule that we have already received with regard to the business of the House of this session is so tight that no piece of legislation can be taken up till the 20th April. As far as I am aware, till the 19th April we will be busy with Railway and General Budgets and the Ministries' Demands. Therefore, there is no point at all in submitting the report of the Joint Committee before the 29th March. Even if it is done on that date, it will not be taken up before the 20th April. Therefore, I submit we are proceeding as we should in the Committee, and the extension of time that the Chairman of the Committee has asked for is very reasonable. The Committee, I am afraid, will not be able to finish the work with regard to these Bills before that date.

**Mr. Speaker:** Then, I will put the question to the House.

The question is:

"That the time appointed for the

presentation of the Report of the Joint Committee on the Bill further to amend the Constitution of India, be extended upto the 29th March, 1963."

*The motion was adopted.*

#### CONSTITUTION (SIXTEENH AMENDMENT) BILL

**Shri Krishnamoorthy Rao (Shimoga):** I beg to move:

"That the time appointed for the presentation of the Report of the Joint Committee on the Bill further to amend the Constitution of India, be extend up to the 29th March, 1963."

**Shri Hari Vishnu Kamath (Hoshangabad):** I only wish to say that if the amendment which I had suggested in the last session had been accepted by the Minister, this situation would not have arisen today.

**Shri Harish Chandra Mathur (Jalore):** I have no objection to the time being extended, but when an extension is asked for, I think some explanation should be given as to why the scheduled time has not been adequate to go through the whole matter.

**Mr. Speaker:** If the Members had wanted that the reasons be given, I would have asked the Mover, but then other Members stood up to give the reasons.

**Shri Harish Chandra Mathur:** I am raising this point that when an extension of time is asked for, the House is entitled to know why the extension has become necessary now when earlier they thought they could finish it in time. There may be certain reasons. For instance, certain unions might have represented on the earlier Bill, and the Committee might have wanted to record certain evidence. Therefore, if, along with the request for extension, an explanation is given, if the House is taken into confidence, there will be lesser occasions for raising objections.

**Mr. Speaker:** We have been following a very wholesome practice that the

Mover makes the motion and if any Member wants the reasons to be given, we ask the Mover to give the reasons. I do not think it is required that invariably, when the House also agrees, the reasons must come forward. Whenever it is wanted, we ask the Mover to give them. If the reasons are wanted, certainly I will ask the Mover to give them.

**Shri Krishnamoorthy Rao:** The Committee has met thrice. We have completed the recording of the evidence. We have to take up clause by clause consideration of the Bill. We lost one day on account of the passing away of Shri Datar. On Saturday we met to consider the clauses, but the Members wanted the evidence that was recorded to be supplied to them. It could not be done within 24 hours. We are meeting again at 2.30 P.M. today. We have even decided to sit on working days after the session concludes and we will try to expedite

the report as early as possible. But we feel that the consideration of the two Bills cannot be taken up before the 20th April, as Shri Kamath put it, the House will be busy with the Budget debates. I think this extension of time is necessary and the House may be pleased to grant it.

**Mr. Speaker:** The question is:

“That the time appointed for the presentation of the Report of the Joint Committee on the Bill further to amend the Constitution of India, be extended up to the 29th March, 1963.”

*The motion was adopted.*

12.42 hrs.

*The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, February 19, 1963/Magha 30, 1884 (Saka).*